

### Homoeopathy Pharmacist (Class III) (Panchayat Service) Recruitment Rules, 1998

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### Homoeopathy Pharmacist (Class III) (Panchayat Service) Recruitment Rules, 1998

In exercise of the powers conferred by Sec. 227 read with Sec. 274 of the Gujarat Panchayats Act, 1993 (Guj. 18 of 1993) and in supersession of all the rules made in this behalf, the Government of Gujarat hereby makes the following rules to provide for regulating recruitnment to the post of Homoeopathy Pharmacist (Class III) (Panchayat Service), namely:

#### <u>1.</u> 1. :-

These rules may be called the Homoeopathy Pharmacist (Class III) (Panchayat Service) Recruitment Rules, 1998.

### <u>2.</u> 2. :-

Appointment to the post of Homoeopathy Pharmacist (Class III) (Panchayat Service) shall be made by direct selection.

#### <u>3.</u>3.:-

To be eligible for appointment by direct selection to the post mentioned in Rule 2, a candidate shall,

(a) not be less than 21 years and not more than 25 years of age;

(b) have passed the Higher Secondary School Certificate Examination;

(c) have two year's experience as compounder in a Homoeopathy dispensary or a Hospital run by a Homoeopathic Practitioner registered under the Gujarat Homoeopathic Act, 1963 (Gujarat Act

No. XXXVI of 1963);

(d) have adequate knowledge of Gujarati and Hindi.

# <u>4.</u> 4. :-

A selected candidate shall be on probation for a period of one year.

# <u>5.</u>5.:-

A selected candidate shall be required to undergo such training for such period and pass such post-training examination as may be prescribed by the Government.

## <u>6.</u>6.:-

A selected candidate shall be required to pass the departmental examination and an examination in Gujarati or Hindi or both in accordance with the rules prescribed by the Government.

## <u>7.</u>7.:-

A selected candidate shall be required to furnish a security and surety bond for such amount, in such form and for such period as may be prescribed by the Government.